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ITEM NO.86

REGISTRAR COURT. 2

SECTION III

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C)

No(s). 13653/2015

PRINICPAL OFFICER LG ELECTRONICS INDIA PVT. LTD. THROUGH ITS
AUTHORIZED SIGNATORY MR. ASHISH AGRAWAL Petitioner(s)

VERSUS

ASSISTANT COMMISSIONER OF INCOME TAX, NOIDA AND ANR.Respondent(s)

WITH
SLP(C) No. 14030/2015
(With Interim Relief and Office Report)

Date : 07/08/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. R. Chandrachud, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The office report indicates that the Ld.counsel fo
r the
petitioners has filed the requisites after the period prescribed
for such filing. The delay has been satisfactorily explained by the
Ld.counsel. Therefore, the same is condoned, and, accord
ingly,
notice shall be issued to the respondents with utmost dispatch.

Signature Not Verified

(M K HANJURA)

Registrar

SB
Digitally signed by
Sushma Kumari Bajaj
Date: 2015.08.08
12:34:43 IST
Reason: